

संख्या: P-24039/9/2024-CIPAM

भारत सरकार/ Government of India
वाणिज्य और उद्योग मंत्रालय/ Ministry of Commerce and Industry
उद्योग संवर्धन और आंतरिक व्यापार विभाग/ Department for Promotion of Industry and
Internal Trade
(आईपीआर – अंतर्राष्ट्रीय नीति अनुभाग)/ (IPR –International Policy Section)

वाणिज्य भवन, नई दिल्ली/ Vanijya Bhawan, New Delhi
दिनांक: 22 October, 2025

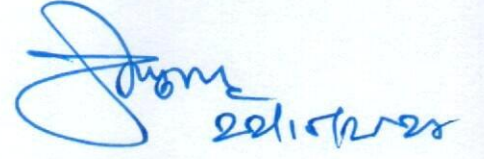
ORDER

Sanction of the President of India is hereby accorded to the foreign deputation of **Dr. Dinesh P. Patil, Joint Controller of Patents and Design**, O/o CGPDTM for participating in the 3rd round of India-Chile CEPA negotiations to be held in Santiago, Chile from **27 to 29 October, 2025**, excluding journey time and enforced halts.

2. The tour will commence from date of departure from India and conclude on the date of arrival in India. The total period of absence from India shall not exceed the period indicated above, excluding journey time and enforced halts, if any.
3. The terms and conditions of the deputation will be as under: -
 - a. **Period of deputation:** The period of deputation will be from **27 to 29 October, 2025 (03 days)** excluding journey time and enforced halts, if any.
 - b. **Pay:** During the period of deputation, the officer will draw his pay and allowances in the existing capacity. The expenditure on his pay and allowances will be debitable to the same budget head to which it is being debited at present. The pay and allowances will be drawn only in Indian currency. The officer will not be allowed to draw any part of the salary in foreign exchange.
 - c. **Medical Assistance:** The officer will be entitled to medical assistance in accordance with the Orders issued by the Ministry of External Affairs and Ministry of Finance, as amended from time to time.
 - d. **Passage etc:** Entire expenditure on air travel, hotel accommodation, transportation, DSA, mobile, medical, excess baggage, etc. of the official will be borne from budget head of O/o CGPDTM under- 3475.00102.11.01.12 under Demand No. 11 of the Department for Promotion of Industry and Internal Trade for the year 2025-26.
 - e. **Mobile expense:** Expenditure on mobile phone, visa and local domestic transportation will be governed as per MEA and DoE guidelines.
 - f. The officer will submit a report on his return.
4. All other aspects of deputation which are not covered under these terms and conditions will be regulated in accordance with the orders on the subject issued by the Ministry of Finance, Department of Personnel & Training and Ministry of External Affairs etc. from time to time.



5. This is issued with the concurrence of AS&FA of the Department for Promotion of Industry and Internal Trade (DPIIT) vide Note No. 53 dated 22 October, 2025 of File P-24039/9/2024-CIPAM (E-189672).



(दीपक कुमार/ Deepak Kumar)
उप निदेशक/ Deputy Director

To:

The Pay & Accounts Officer (PAO),
Department for Promotion for Industry and Internal Trade,
Udyog Bhawan,
New Delhi.

Copy to:

1. The Head of Chancery, High Commission of India, Santiago, Chile.
2. The Joint Secretary (LAC), MEA
3. The Chief Controller of Accounts, DPIIT
4. Dr. Dinesh P. Patil, Joint Controller of Patents and Design, O/o CGPDTM
5. PA to CGPDTM, O/o CGPDTM, New Delhi.
6. PPS to CS/ PPS to CN (FT- LAC), DoC
7. Sr. PPS to SIIT/ PPS to AS (HP)/ PA to Dir(KT).
8. IPR- Establishment, Vanijya Bhawan, New Delhi
9. Fin.II Section of DPIIT for uploading in FVMS.